

eral social organisations in various capacities. She worked untiringly for the development of education and agriculture and for economic justice, prohibition and for propagation of khadi.

Shrimati Shyam passed away on 28 November, 1989 at New Delhi at the age of 71.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while to express its sorrow.

*The members then stood in silence for a short while*

12.38 hrs.

#### PAPERS LAID ON THE TABLE

[*English*]

**Proclamation by President revoking the Proclamation in relation to the state of Karnataka, published in Gazette of India dated 30.11.1989**

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMED SAYEED): I beg to lay on the Table a copy of the Proclamation dated the 30th November, 1989 issued by the President under clause (2) of article 356 of the Constitution revoking the Proclamation issued by him on the 21st April, 1989 in relation to the State of Karnataka, published in Notification No. G.S.R. 1027 (E) in Gazette of India dated 30th November, 1989 under article 356 (3) of the Constitution. [Placed in Library, See No. LT-2/89]

**Representation of the People (Amendment) Ordinance, 1989**

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF

PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I beg to lay on the Table a copy of the Representation of the People (Amendment) Ordinance, 1989 (No. 2 of 1989) (Hindi and English versions) promulgated by the President on the 21st October, 1989 under article 123 (2) (a) of the Constitution. [Placed in Library, See No. LT-3/89]

12.39 hrs.

#### PANEL OF CHAIRMEN

[*English*]

MR. SPEAKER: I have to inform the House that under Rule 9 of the Rules of Procedure, I have nominated the following Members as members of the Panel of Chairman:-

1. Shri Vakkom Purushothaman
2. Dr. Thambi Durai
3. Shri Satya Pal Malik
4. Shri Jaswant Singh
5. Shri Nirmal Chatterjee
6. Shrimati Geeta Mukherjee

12.39 1/2 hrs.

#### RECOGNITION OF LEADER OF OPPOSITION

[*English*]

MR. SPEAKER: I have to inform the House that I have decided to recognise Shri Rajiv Gandhi, the leader of the Congress-I Party which is a party in opposition to the Government having the greatest numerical strength in Lok Sabha, as the Leader of the Opposition with effect from the 18th December, 1989, in terms of Section 2 of the Salary

and Allowances of Leaders of Opposition in Parliament Act, 1977.

12.40 1/2 hrs.

PAPERS LAID ON THE TABLE—*Contd*

12.40 hrs.

[*English*]

REPRESENTATION OF THE PEOPLE  
(AMENDMENT) BILL\*

**Statement giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance**

[*English*]

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1989. [Placed in Library. See No. LT-3/89]

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

*The motion was added*

SHRI DINESH GOSWAMI: I introduce the Bill.

12.41 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 21, 1989/Agrahayana 30, 1911 (Saka)*